IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-518/PB/2017

In the matter of:

Sanghvi Movers (P) Limited

..PETITIONER

Vs.

Leptions Projects (P) Ltd

..RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

For the Respondent

ORDER

Learned Counsel for the petitioner is present. In relation to the notice issued under Section 8 of the IBC, 2016, the notice of default and proof of service has not been enclosed along with typed set of documents. The petitioner is directed to file an affidavit of service along with proof of service upon the Corporate Debtor within a period of one week from today (22.11.2017). All other compliances including in relation to the Banker's Certificate shall be complied with, within the said period of 7 days.

Post the matter on 05.12.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.11.2017